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(TO BE PUBLISHED IN THE DELHI GAZETTE, EXTRA ORDINARY)
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

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New Delhi, the 2nd March, 1994

NOTIFICATION

S. O. In exercise of the powers conferred by section 490A of the Delhi Municipal Corporation Act, 1957 (66 of 1957), the Central Government hereby directs that the powers exercisable by it under clauses (c), (d) and (e) of sub-section (2) of section 5 of that Act, shall be exercisable by the Election Commission of the National Capital Territory of Delhi referred to in section 7 of the said Act.

(F.No.U.14011/187/93-Delhi)

Rajeeva
2/3/94.
(Rajeeva R. Shah)
Joint Secretary to the Government of India